

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 33/TT/2021

Date: 14.7.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for for Asset-I: Pole-I of the ± 800 kV, 3000 MW Champa Pooling Station & Kurukshetra HVDC Terminals along with ± 800 kV Champa Pooling station -Kurukshetra HVDC Transmission Line; Asset-II: 02 Nos. 400/220 kV, 500 MVA ICTs along with associated bays at 400/220 kV GIS substation at Kurukshetra; Asset-III: 8 nos. 220 kV Line Bays at 400/220 kV GIS substation at Kurukshetra; Asset-IV: Pole-II of the ± 800 kV, 3000 MW Champa & Kurukshetra HVDC Terminals along with associated bays; Asset-V: Kurukshetra (NR) - Jalandhar 400 kV D/C (Quad) line, one ckt. via 400/220 kV Nakodar (PSTCL) Sub-station along with associated bays (2 nos. GIS bays at Kurukshetra, 2 nos. conventional bays at Jalandhar, 2 nos. conventional bays at Nakodar, 1 no. 50 MVAR Line Reactor at Nakodar and 1 no. 50 MVAR Line Reactor at Jalandhar), LILO of Abdullapur-Sonepat 400 kV D/C (Triple) at Kurukshetra Substation along with associated bays (4 nos. GIS Bays at Kurukshetra) and, 1 no. 400 kV 125 MVAR Bus Reactor at Kurukshetra along with 1 no. associated GIS Bay at Kurukshetra under "WR-NR HVDC interconnector for IPP projects in Chattisgarh" in the Northern Region & Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.7.2021:

2014-19 period

- a) Justification and details for claiming higher Additional Capital Expenditure (ACE) of ₹17130.25 lakh in Asset-I during 2018-19 as against ₹4843.50 lakh approved by the Commission in the order dated 22.2.2018 in Petition No. 13/TT/2017.
- b) Status of downstream network with respect to Asset-II and Asset-III.
- c) Detailed justification for cost variation in Asset-V
- d) Package-wise and vendor-wise details of the ACE claimed during 2014-19 for all the assets.

2019-24 period

- e) Package-wise and vendor-wise details of the ACE claimed during 2019-24 period for all the assets
- f) Justification for not claiming combined AFC for the 2019-24 period.

Forms

- g) Form-5 (Element-Wise Break-up of Project/Asset/Element cost of Transmission System)
 - h) Provide flow of liabilities statement as per Annexure-I for the instant assets attached herewith.
 - i) Provide Form 13 (Break-up of Initial Spares)
2. Provide the copy of Investment Approval and copy of Revised Cost Estimate, If any.
 3. Confirm that the instant assets are currently in use and if there has been any de-capitalization.
 4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2014	Discharge						Outstanding Liability as on 31.3.2019
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

[#] TL/SS/Communication Systems etc.